

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of Registrar General at Srinagar)

NOTIFICATION

No.:- 3400 of 2025/RG/GS

Dated: 27.10.2025

1. Whereas, in terms of the Advertisement Notification No. 05 of 2024/RG/GS dated 08.08.2024, online applications were invited for 16 posts of District Judges (Entry Level) in pay Level J-5 (144840-194660), under direct quota.
2. Whereas, pursuant to the aforementioned notification, some Prosecuting Officers submitted their applications and had represented for consideration of their application forms against the aforementioned post of District Judge, which representations were rejected in view of the recommendations made by the Hon'ble Committee for Higher Judicial Service in its meeting held on 10.07.2024, approved by Hon'ble The Chief Justice, in terms of order dated 31.07.2024.
3. Whereas, the Prosecuting Officers whose representations were rejected in terms of the order dated 31.07.2024, referred to above, preferred various writ petitions bearing WP(C) Nos. 1596/2024, 1613/2024, 2131/2024 and other connected petitions.
4. Whereas, Hon'ble Division Bench of the High Court of Jammu & Kashmir and Ladakh, while considering the aforementioned writ petitions, passed an interim order dated 30.08.2025, the relevant part of which is reproduced as under:

".....Having regard to submissions made, the respondents are directed to accept provisionally the application forms of those petitioners who have completed seven years or more from the date of their enrolment as advocate for participation in J&K Higher Judicial Service Examination at their own risk, responsibility and costs and that their participation in the said examination will not create and/or accrue any right in them to seek consideration for appointment against the posts in question."

5. Whereas, in the aforesaid perspective, the matter was considered by the competent authority on the recommendation made by the Hon'ble Committee for Higher Judicial Service in the light of the

interim order passed by the Hon'ble Division Bench, referred to above, and it has been found that out of fourteen **(14)** Prosecuting Officers, who had filed their application forms and later after their representations were rejected, approached the Hon'ble High Court of Jammu & Kashmir and Ladakh, through the medium of the aforementioned writ petitions, only five **(05)** Prosecuting Officers have completed seven years or more as an Advocate from the date of their enrolment.

6. Accordingly, in view of the above, the candidature of the following five **(05)** Prosecuting Officers who have completed seven years or more as an Advocate from the date of their enrolment, shall be considered against the post of District Judge (Entry Level) advertised vide advertisement notification No. 05 of 2024/RG/GS dated 08.08.2024, at their own risk and responsibility in terms of the interim order, referred to above:

- i. **Altaf Hussain, (Registration No. 240900107)**
- ii. **Albasit Amin Makhdoomi, (Registration No. 241000486)**
- iii. **Zulfiqar Alam Khan, (Registration No. 241000488)**
- iv. **Zahoor Ahmad Malik, (Registration No. 241000489)**
- v. **Amit Abrol, (Registration No. 240900694)**

7. Whereas, the candidature of the rest nine **(09)** candidates namely ***Shaista Zahoor (240900390), Altaf Wahid Mangnoo (240900653), Arif Majed Romshoo (240900672), Aadil Rasheed (240900697), Pallavi Kesar (240900701), Mohd Iqbal Rather (240900705), Ishtiaq Rashid Wani (240900731), Farooq Ahmad Mir (241000346) and Vishwajeet Singh Thakur (240900677)***, who had submitted their application forms, some of whom have filed the writ petitions also, not falling under the purview of the interim order dated 30.08.2024, is hereby rejected.

By Order.



(M.K. Sharma)

Registrar General (Officiating)

Dated: 27.10.2025

No.:- 68070-95/RG/GS

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr./Mrs. _____;
..... for kind information of their Lordships.
3. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar.
4. Registrar Recruitment, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Director Information, J&K, Jammu/Srinagar, with the request to publish the above notification in two daily newspapers, each of Jammu and Kashmir province.

6. Director Information, Leh, UT of Ladakh with the request to publish the above notification in two daily newspapers of UT of Ladakh.
7. Director Radio Kashmir, Jammu/Srinagar/Leh, for broadcast of the above notification in news and employment bulletin.
8. Central Project Coordinator, e-Court, High Court of J&K and Ladakh, Jammu/Srinagar with the request to get the notification uploaded on the official website of the High Court of J&K and Ladakh.
9. Chief Librarian, High Court Wing, Jammu/Srinagar for keeping the record of the same.
10. Notification file.


Registrar General (Officiating)